

Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
New Delhi

Policy Circular No. 19 / 2009-14

Dated 18th December, 2009

To

All Regional Authorities
All Commissioners of Customs

Subject: Permission for export of edible oil in small consumer packs – regarding

Attention is invited to Notification No.18/2009-2014 dated 2nd December, 2009 read with Notification No.85 dated 17th March, 2008, Notification No. 92 dated 1st April, 2008, Notification No. 3 dated 11th April, 2008, Notification No. 33 dated 19th August 2008 and Notification No.04/2009-2014 dated 4.9.2009 relating to ban on edible oils and subsequent relaxations on export of edible oil.

2. In partial relaxation of ban on export of edible oil imposed vide Notification No.85 dated 17th March, 2008 as amended vide above subsequent Notifications, it has been decided by competent authority that export of edible oil shall be allowed as under:-

“Export of edible oils is permitted in branded consumer packs of up to 5 Kgs, subject to a limit of not exceeding 10,000 tons during 1.11.2009 to 31.10.2010. Such exports shall be allowed only from Customs EDI Ports.”

3. To monitor the quantity of edible oil exported in branded consumer packs of upto 5 Kgs and to ensure that the ceiling of 10,000 tons is not exceeded, a weekly report shall be sent to Office of DGFT by Joint Secretary, Customs (Central Board of Excise and Customs) and by DGCI&S, Kolkata. The weekly report shall contain the quantity (in Kgs. as unit of measurement) and value (in Rupees) of edible oil exported (in branded consumer packs up to 5 kgs.) along with ITC (HS) Codes.

5. This issues with the approval of Director General of Foreign Trade.

Sd/-
(Hardeep Singh)
Joint Director General of Foreign Trade
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(Issued from F. No. 01/91/180/774/AM10/Export Cell)